Meeting with Polavaram project affected persons

2239. SHRI V. VIJAYASAI REDDY: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether the CEO of Polavaram Project Authority has either denied or avoided a meeting with the displaced farmers and tribals of Polavaram during the last six months;

(b) what are the reasons for not engaging with the Forum on Social and Human Rights to find humane solutions to their massive displacement; and

(c) the steps proposed to assure the project affected persons and the Forum of an early meeting in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV KUMAR BALYAN): (a) to (c) The Rehabilitation & Resettlement activities in Polavaram Irrigation Project are being supervised by the Water Resources Department of the Government of Andhra Pradesh as per relevant rules in this regard. The concerns regarding rehabilitation of project affected persons received from various entities are forwarded to the Government of Andhra Pradesh for appropriate action.

The Chief Executive Officer (CEO) of Polavaram Project Authority(PPA) had a meeting with Shri P. Pulla Rao, President Forum on Social & Human Rights, on 11.05. 2016 regarding issues related to the displaced farmers and tribals due to Polavaram Irrigation Project.

Further, CEO, PPA has sent a communication to Dr. Pulla Rao intimating status of matter and assuring to meet him at his convenient time, if required.

Yamuna water to Rajasthan from Tajewala

2240. SHRI BHUPENDER YADAV: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) why Rajasthan is not receiving its share of Yamuna water from Tajewala after the allocation of Yamuna water by the Upper Yamuna River Board;

(b) whether Government intends to issue directions to Haryana Government for

release of Yamuna water from Tajewala to Rajasthan for Churu and Jhunjhunu areas of the State;

(c) if so, by when; and

(d) if not, the constraints therein?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV KUMAR BALYAN): (a) Under the provisions contained in May, 1994 MoU amongst participating Upper Yamuna river basin States, Rajasthan has been allocated annual share of 1.119 Billion Cubic Meter (BCM) from Yamuna water. This share has further been distributed by Upper Yamuna River Board (UYRB) for release from two control points *viz.,* Tajewala Barrage and Okhla Barrage. The allocated share of 1917 cusec, ex-Tajewala, during monsoon period is not being received by Rajasthan, due to absence of agreement between States of Rajasthan and Haryana on a carrier system for conveying the same through Haryana territory.

(b) to (d) The issue of supply of Rajasthan share ex-Tajewala, through an appropriate carrier system for transporting the allocated share through Haryana territory has been discussed and deliberated upon during 4th, 5th and 6th meeting of Upper Yamuna Review Committee, chaired by Hon'ble Minister of Water Resources, River Development & Ganga Rejuvenation, wherein the States of Rajasthan and Haryana agreed to the suggestion of Chair to discuss and settle the issue bilaterally and if needed, to take the help of Central Water Commission, to find most appropriate option for conveyance of Rajasthan's share upto its border. Similarly, Upper Yamuna River Board has also taken up the issue with both the States to sort out the issue of the carrier system. However, States of Rajasthan and Haryana are yet to agree on the carrier system passing through Haryana territory through which the share of Rajasthan can be conveyed to the State of Rajasthan.

The House then adjourned at four minutes past twelve of the clock.

The House reassembled at two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*